

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 7848/2019

(Arising out of impugned final judgment and order dated 29-07-2019 in CRR No. 2357/2018 passed by the High Court at Calcutta)

REKHA MURARKA

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL & ANR.

Respondent(s)

Date : 20-11-2019 This petition was called for pronouncement of judgment today.

For Petitioner(s) Mr. Nitish Massey, AOR

For Respondent(s) Mr. Suhaan Mukerji, Adv.
Ms. Astha Sharma, Adv.
Mr. Prastut Dalvi, Adv.
Ms. Kajal Dalal, Adv.
M/S. PLR Chambers And Co., AOR

Hon'ble. Mr. Justice Mohan M.Shantanagoudar pronounced the Reportable Judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Deepak Gupta.

Leave granted.

The Appeal is dismissed in terms of the Signed Reportable Judgment.

Pending application(s), if any, stand disposed of.

(RAJNI MUKHI)
SENIOR PERSONAL ASSISTANT

(R.S. NARAYANAN)
COURT MASTER (NSH)

(Signed Reportable Judgment is placed on the file)